

कुछ वरिष्ठ अधिकारियों को 31 मार्च, 1971 को बाद दोपहर से तथा पूरी रात मुख्यालय में बन्द रखा। 1 अप्रैल को सुबह 5:30 बजे जब पुलिस ने अपने मरक्षण में अध्यक्ष तथा अन्य अधिकारियों को मुख्यालय से बाहर निकालने की कोशिश की तो कर्मचारियों ने कार का रास्ता रोक दिया और पथराव आदि करना आरम्भ कर दिया। स्थिति पर काबू पाने तथा हिंसक भीड़ को तितर-बितर करने के लिए पुलिस ने पहले हल्का लाठी-चाज किया और बाद में अश्रु गैस के गोले छोड़े।

(ग) पुलिस ने कुछ कर्मचारियों पर फौजदारी मुकदमे भी चलाये हैं। भारी इजीनियरी निगम के प्रबन्धकों ने 31 मार्च और 1 अप्रैल, 1971 को प्रदर्शन तथा घेराव करने के लिए किसी भी कमचारी को मुश्तिल नहीं किया है।

(घ) ऐसी सूचना मिली है कि प्रदर्शनों तथा भाषणों में यूनिशन के नेताओं ने 1 अप्रैल, 1971 की घटनाओं की जांच करने के लिये जांच आयोग नियुक्त करने की मांग की है।

(ङ) जांच आयोग नियुक्त करने की आवश्यकता नहीं समझी गई। विवाद का विषय महगाई भत्ते के समायोजन का आधार था और इसे प्रबन्धक वर्ग और मान्यता प्राप्त यूनिशन ने सीधी बातचीत में शान्तिपूर्ण ढंग में हल कर लिया है।

U. N. Help for Refugees from East Pakistan

1164 SHRI JYOTIRMOY BOSU
SHRI P VENKATASUBBAIAH
SHRI B S MURTHY

Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether India has formally presented a request to the U N Secretary-General U Thant, for help and assistance from the U N and its specialised agencies to deal with the ever increasing flow of refugees from East Pakistan because of Pakistan Government's military suppression there and

(b) if so, the response of the U N Secretary-General to the same ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) (a) Yes, Sir

(b) A three-man team headed by the U N Deputy High Commissioner for refugees came to India to make an on-the-spot assessment of the dimensions of the problem created by the influx of refugees. On the basis of the assessment made by the team, the Secretary General has made an appeal to all nations and private organizations to provide emergency assistance for the relief of the refugees from East Bengal. In response to Secretary-General's appeal some countries have already announced offers of assistance.

Central Assistance for Rural works Programmes in States

1165 SHRI M KATHAMUTHU
SHRI BHOGENDRA JHA
Will the Minister of AGRICULTURE be pleased to state

(a) whether the progress made in regard to rural works programmes in the State had been satisfactory,

(b) if not, the reasons for the slow progress in this respect,

(c) the total allocation made by the Central Government for rural Works programmes in the year 1970-71; and

(d) how much of it has been spent ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) to (d). A total outlay of Rs. 13.85 crores was approved for implementation of various schemes under the Rural Works Programme during the year 1970-71 in 45 of the 54 selected districts. The identification and selection of hard core of the drought affected areas could be finalised only by the middle of October 1970 on the basis of the data furnished by the State Government. The project reports furnished by the State Governments were processed and the schemes sanctioned very quickly. In most of the States, there was only a short working season available after the sanction of the schemes. In addition, the States had to clear the required technical, financial and other procedural formalities and arrange for the immediate appointment of staff before the actual field implementation of the schemes could commence. Consequently a sum of Rs. 9.05 crores only could be released to the States during the year 1970-71. The figures of the amount actually spent by the States have not been received so far.

Legal Status of refugees from East Bengal

1166. **SHRI TRIDIB CHAUDHURI :**
SHRI SAMAR GUHA :

Will the Minister of **LABOUR AND REHABILITATION** be pleased to state :

(a) whether Government have considered and taken any decision in regard to the legal status of new refugees who have

been forced to enter in India from East Bengal since March 25, 1971 as a result of West Pak Military depredations;

(b) whether these refugees are to be treated as 'alien' refugees under item 17 of the Union List under the Seventh-Schedule of the Constitution or as Displaced Persons under item 27 of the Concurrent List or as Stateless persons; and

(c) whether the question of regarding them as alien subjects of the newly formed 'Peoples Republic of Bangla Desh' who have taken temporary refuge and asylum in India has also been considered ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) and (b). The new refugees who have been forced to enter India from East Bengal since March 25, 1971 are Pakistani Nationals. They are 'alien' refugees under Item 17 of the Union List under the Seventh Schedule of the Constitution.

(c) The question of regarding them as 'alien' subjects of the 'Peoples Republic of Bangla Desh' does not arise as the Republic of Bangla Desh has not yet been recognized by the Government of India.

Drawing Attention of U. N. O. and other World Organisation to Problems of Refugees from East Bengal

1167. **SHRI SAMAR GUHA :**
SHRI K. LAKKAPPA :

SHRI BISHWANATH JHUN-
JHUNWALA :

Will the Minister of **LABOUR AND REHABILITATION** be pleased to state :